

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH, COURT – II
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 10-05-2024 AT
10.30 A.M. THROUGH VIDEO CONFERENCING:**

**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**

IN THE MATTER OF : **M/s Bhatia Coke and Energy Ltd**
PETITION NUMBER : **CP(IB)/307/2019**
APPLICATION NUMBER : **a) IA/IB/2255/2023**
: **b) IA(IBC)/2297(CHE)2023**

ORDER

202)(a) IA/IB/2255/2023 in CP(IB)/307/2019

Ld. Counsel Mr. Rites Goel for the Applicant. Ld. Counsel Ms. Santhi Chandra for R1 and R2.

Ld. Counsel for the Respondent sought short adjournment. Allowed.

Reply be filed within 2 weeks. Rejoinder be filed within a week thereafter

List the Application for hearing on **26.07.2024**.

202)(b) IA(IBC)/2297(CHE)/2023 in CP(IB)/307/2019

Ld. Counsel Ms. K. Dharaniya Shree for the Applicant. Ld. Counsel Mr. G.V. Mohan Kumar for the Respondent

In this case reply has not been filed.

Counsel for the Respondent stated that he needs two weeks time to file reply.

Respondent is directed to file the reply within 2 weeks.

Rejoinder, if any, be filed within a week thereafter.

List the Application for hearing on **26.07.2024**.

-Sd-

RAVICHANDRAN RAMASAMY
Member (Technical)

-Sd-

JYOTI KUMAR TRIPATHI
Member (Judicial)